

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

**ORIGINAL APPLICATION No. 97 OF 2024 (SZ)
[Earlier, OA No. 130 of 2024 (PB)]**

IN THE MATTER OF:

Tribunal on its own motion **SUO MOTU**
based on the news item in The Times of India
dated 06.01.2024 titled, "**Secunderabad
Complex fined for felling trees**".

and

State of Telangana
Through its Secretary,
Telangana and Ors

....

Respondent(s)

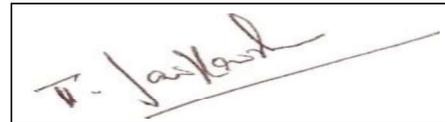
REPORT OF THE TELANGANA POLLUTION CONTROL BOARD (R2)

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Place: Hyderabad.

Date: 31-07-2024.



COUNSEL FOR THE RESPONDENT (R2)

REPORT DATED 31-07-2024 OF THE TELANGANA POLLUTION CONTROL BOARD (R2) IN O.A. No.97 of 2024.

It is to submit that Hon'ble National Green Tribunal (PB) has registered a Suo Motu case as O.A. No.130/2024 based on the news item published in The Times of India dated 06.01.2024 under title "Secunderabad complex fined for feeling trees" which has been transferred to Hon'ble NGT (SZ) and renumbered as Original Application No. 97 of 2024.

The Hon'ble NGT (SZ) during hearing held on 16.05.2024 directed the official respondents including the Respondent Board to file reports.

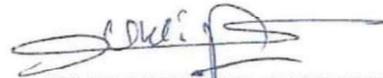
In this regard, the following is submitted: -

1. It is to submit that, a Suo-Moto O.A. No.130 of 2024 filed by Devina Sehgal regarding cutting of trees illegally, thereby causing damage to the environment.
2. The protection and Management of Forest / trees, thereby penalties and procedure to be followed for illegal cutting of trees and pruning of trees as envisaged under the Telangana Forest Act, 1967.
3. Accordingly, the a case was registered by the concerned staff for Forest Department for violation of Rule 3 of Protection of trees and timber and Public premises rules, 1989 r/w section 29 of Telangana Forest (Protection) Act, 1967 and a penalty of Rs. 15,228/- (i.e. 1 value + 4 times compensation) is imposed against the society and collected as per Telangana Forest Act, 1967. (Annexure – I)

The Respondent Board will adhere to the any directions issued by the Hon'ble National Green Tribunal (SZ).

Place: Hyderabad.

Date: 31-07-2024


ENVIRONMENTAL ENGINEER
ENVIRONMENTAL ENGINEER
Telangana Pollution Control Board
Regional Office, Hyderabad,
4th Floor, Spoorthi Bhavan,
Hyderabad Collectorate Complex,
Lakdikapul, Hyderabad-500 004.

(2)

Annexure - I

GOVERNMENT OF TELANGANA
FOREST DEPARTMENT

V. Anuradha
Forest Range Officer,
Hyderabad West

The District Forest Officer
Hyderabad.

Rc.No. 47/C/2023-24/HW, dt. 09-01-2024

Sir,

Sub:- TSFD – Illegal felling of Trees in the premises of Manovikas Nagar, Bowenpally, Secunderabad–Case Booked- Submission of Case File - Submitted- Reg

Ref:- 1.POR No.52-02/2023-24, dt.05-01-2024



With reference to the subject cited above, it is submitted that, on compliance the Dy. Range Officer, Sanathnagar Section has proceeded to Manovikas Nagar, Bowenpally, Secunderabad and found illegal felling of trees by Manasarovar Heights Co-operative Society R/o. Manovikas Nagar, Bowenpally, Secunderabad and the Dy. Range Officer, Sanathnagar Section has booked a case for illegal felling of trees valued Rs.3,045.60/- (Approximately 1.20 tonne of firewood @ Rs.2,538/- per tonne) against Manasarovar Heights Co-operative Society vide **POR No.52-02/2023-24, dt.05-01-2024. Original POR along with case file are enclosed herewith.**

Further, the accused person have remitted Rs.15,228/- in SBI, Gunfoundry vide Challan No.6303825659, dt.06-01-2024 towards penalty for illegal felling of tree branches. Copy enclosed.

This is submitted for favour of kind information and necessary action.

Encl: A/a

Yours faithfully,

Forest Range Officer
Hyderabad West

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Annexure-II

Item No.10:-

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

Original Application No.97 of 2024(SZ)

[Earlier O.A. No. 130 of 2024(PB)]

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State of Telangana,
Through its Secretary,
Telangana and Ors.



...Respondent(s)

Date of hearing: 16.05.2024.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): Suo Motu.

For Respondent(s): Mr. Mohammed Aathic represented
Mrs. H. Yasmeen Ali for R1 & R3.
Ms. C.P. Kavitha Renjini represented
Mr. T. Sai Krishnan for R2.

(4)

ORDER

1. Today, there is no representation for the applicant.
2. For filing the report of the official respondents, post the matter on
01.08.2024.

Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Satyagopal Korlapati, EM

O.A. No.97/2024(SZ)
16th May, 2024. AD.

